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Title: Need to ensure protection of consumers in real estate by implementing the Real Estate Regulation Act.

SHRIMATI ANUPRIYA PATEL (MIRZAPUR): Thank you, hon. Speaker Madam. I wish to draw the attention of the House towards the recent protest against the real estate developers and builders in the NCR like Amrapali Group, Antariksh Group, Jaypee Group and such others who are not fulfilling their commitments and promises to timely hand over houses to the buyers. Madam, this is not a new phenomenon in the NCR. People here have been facing this problem for almost three years wherein the developers and builders are delaying the handing over of possession for three to four years and in certain cases even for longer periods. Ordinary citizens from middle income groups are investing their life time savings and future earnings in a dream to get a roof above their heads. But they feel cheated and they are left helpless and disappointed and what further complicates the problem is the fact that we have celebrity endorsements. In our country people just not love and admire celebrities but they worship them and perceive them as Gods and role models. So, when a celebrity is endorsing a product or a brand, people's faith is strengthened. Celebrities may not have any intent to harm anyone, but because they are promoting a brand, they tend to unintentionally or intentionally dictate consumer choices. That is why I feel that they do have a moral obligation. I am proud that my Government has recently brought and given the Real Estate Act, 2016 to the nation which is aimed at making the real estate sector in India more transparent and accountable and also aimed at weeding out all the problems and malpractices more timely. I only appeal to my Government that the Act be implemented as soon as possible so that people do not go through this financial stress any more. They do not lose their hard earned money and more than that their dream to possess a house does not fall a prey to some of the mal-intentioned builder lobby. Early implementation of this Act will definitely wipe the tears of the suffering lot and our celebrities will also be regulated so that they do not become a part of this public harassment process.

**माननीय अध्यक्ष :**

श्री पी.पी.चौधरी,

कुँवर पुष्पेन्द्र सिंह चन्देल,

श्री सी.पी.जोशी,

श्री भैरों प्रसाद मिश्र,

श्री रोडमल नागर,

श्री सुधीर गुप्ता,

श्री उदय प्रताप सिंह,

श्रीमती मीनाक्षी तेखी एवं

श्री उदित राज को श्रीमती अनुप्रीया पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अर्जुन राम मेघवाल। आप किसी का नाम लिए बिना अपनी बात कहें।